

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1503
ANSWERED ON:03.08.2010
ACTION AGAINST FCI OFFICIALS
Pandey Shri Ravindra Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether a decision has been taken in the meeting of the Food Secretaries of the country recently to take action against the officers responsible for the foodgrains rotting in godowns of the Food Corporation of India;
- (b) if so, whether a committee headed by a Joint Secretary has been constituted in this regard and directions have been given to file criminal cases against the guilty officers; and
- (c) if so, the details including the details of officials penalised and exonerated in this regard, case-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a) and (b). A decision was taken on 13.7.2010 to depute a Team of Officers headed by Joint Secretary in the Department of Food & Public Distribution to carry out an on the spot inspection of the storage situation in the FCI Depots at Harduaganj (Aligarh), Hapur and Orai (Jhansi). The Report has been submitted by the Team.
- (c) On the basis of the report, departmental proceedings have been initiated against 8 officers including 3 Area Managers, 2 AGMs and 3 Managers.